

# GUJARAT RAJYA KHADI AND GRAMODYOG BOARD (MEMBERS' ALLOWANCES) RULES, 1962

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### GUJARAT RAJYA KHADI AND GRAMODYOG BOARD (MEMBERS' ALLOWANCES) RULES, 1962

In exercise of the powers conferred by clause (a) of sub-section (3) of section 29 of the Bombay Khadi and Village Industries Act, 1960 (Bom. No. XIX of 1960), the Government of Gujarathereby makes the following rules, namely:-

### 1. Short title and commencement :-

(1) These rules may be called the Gujarat Rajya Khadi and Gramodyog Board (Member's Allowances) Rules. 1962.

(2) They hall come into force at once.

#### 2. Definitions :-

In these rules, unless the context otherwise requires:-

(i) "the Act" means the Bombay Khadi and Village Industries Act, 1960.

(ii) "Board" means the Gujarat Rajya Khadi and Gramodyog Board constituted or deemed to be constituted under the Act:

(iii) "Chairman" means the Chairman of the Board:

(iv) "Member" means the Member Secretary of the Board but does not include the Chairman.

#### 3. Remuneration etc. of the Chairman :-

The Chairman shall be entitled.

(a) to an honorarium of one thousand rupees per month:

(b) to a motor car allowance of two hundred and fifty rupees per

month:

(c) to travelling allowance and daily allowance as provided in scale I in rule I (i)(b) in Section I of Appendix XLII-A to the Bombay Civil Services Rules when he undertakes any journey in the discharge of his duties under the Act.

## 4. Allowances to member :-

(1)[If a non-official member is appointed as Member Secretary, he shall be entitled to:

(a) an honorarium of four hundred rupees per month;

(b) travelling allowance and daily allowance as provided in scale I in rule 1(i)(b) in Section I of Appendix XLII-Ato the Bombay Civil Service Rules when he undertakes a journey in the discharge of his duties under this Act.

[(1-A) If a Government servant is appointed as member Secretary, he shall be entitled to pay and allowances in Accordance with the rules and orders applicable to him as Government Servant.]

[(2) A non-official member whose permanent residence is at the head quarters of the Board shall be entitled to the actual conveyance allowance subject to a maximum of rupees ten per day for the days he attends the meeting of the Board].